

THE TELANGANA RURAL ELECTRIC CO-OPERATIVE SOCIETIES
(TEMPORARY PROVISIONS) ACT, 1998.

(ACT NO. 32 OF 1998.)

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THE TELANGANA RURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT, 1998.¹

ACT NO. 32 OF 1998.

1. (1) This Act may be called the ²Telangana Rural Electric Co-operative Societies (Temporary Provisions) Act, 1998. **Short title and commencement.**
- (2) It shall be deemed to have come into force with effect from the 1st November, 1976.
2. Notwithstanding anything contained in the ³Telangana Co-operative Societies Act, 1964 or the rules made thereunder, the Government may extend from time to time the period of appointment of a person or persons appointed to manage the affairs of any Rural Electric Co-operative Society beyond the expiry of the period of three years, so however, that the period of such appointment including the extended period shall not be ⁴[beyond the 31st March, 2010]. **Appointment and term of Persons-in-charge.**
3. Notwithstanding any judgement, decree or order of any court, tribunal or other authority, - **Validation.**
- Act 7 of 1964.*

1. The Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) Act, 1998 received the assent of the Governor on the 15th December, 1998. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

3. Adapted by G.O.Ms.No.53, Agriculture & Co-operation (Coop.II) Department, dated 20.05.2016.

4. Substituted by Act No.18 of 2009.

Act 7 of 1964.

(a) no order passed under clause (a) of sub-section (7) of section 32 of the ⁵Telangana Co-operative Societies Act, 1964, extending the term of office of the persons appointed to manage the affairs of any Rural Electric Co-operative Society; and

(b) no act or thing done or proceeding taken after the commencement of section 2 of this Act in pursuance of an order passed under clause (a) of sub-section (7) of section 32 of the ⁵Telangana Co-operative Societies Act, 1964 by any person or persons appointed to manage the affairs of any Rural Electric Co-operative Society, in exercise of the powers or the performance of the duties entrusted to them by or under the ⁵Telangana Co-operative Societies Act 1964; shall be deemed illegal or invalid and accordingly the extension of the term of office of the person or persons appointed to manage the affairs of the Rural Electric Co-operative Societies ordered from time to time and all acts or things done or proceedings taken by the said person or persons shall for all purposes be deemed to be and to have always been done or taken, in accordance with the provisions of the ⁵Telangana Co-operative Societies Act, 1964 and this Act, and no suit or other proceeding shall be instituted in any court against any such extension, act or things or proceeding on the ground only that any such extension, act, thing or proceeding was not done or taken in accordance with law.

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5. Adapted by G.O.Ms.No.53, Agriculture & Co-operation (Coop.II) Department, dated 20.05.2016.